

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 153
(IB)-2011(PB)/2019

IN THE MATTER OF:

Vandana Motors	Applicant/petitioner
Vs.		
On-Dot Courier and Cargo Ltd.	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.01.2020

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	Mr. Paras Dawar, FCA
For the respondent	Mr. Chetan Wahi, Mr. Dhruv Dwivedi, Advs.

ORDER

The matter is ripe for arguments as pleadings are complete.

List for final disposal on 22.01.2020.

—sd—

(M.M.KUMAR)
PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)